

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.4935/Del/2018
Assessment Year : 2014-15**

**M/s Market Movers Export
(India) (P) Ltd.,
C/o M/s RRA Taxindia D-28,
South Extension, Part-I, New
Delhi**

PAN :AAACM0851C

(Appellant)

**Vs. Income Tax Officer,
Ward-16(2),
New Delhi**

(Respondent)

Appellant by : None

Respondent by : Sh. Umesh Takyar, Sr. DR

Date of hearing : **20.11.2020**

Date of pronouncement : **20.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A), New Delhi dated 18.05.2018.

2. The assessee, vide its letter dated 05.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 20th November, 2020.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar